

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) No.371/2020

In the matter of:

Tejas Khandhar

Appellant

Vs

Bank of Baroda

Respondent

Present:

Mr. Pulkit Deora and Mr. Harsh Gurbani, Advocates for appellant.

Mr. Brijesh Kumar Tamber and Ms Hemlata, Advocates for appellant.

Mr Lzafeer Ahmad BF, (RP)

Mr. Vinay Singh Bist and Ms Deepika Raghav, Advocates for Respondent.

ORDER

(Virutal Mode)

10.03.2021- Pursuant to order dated 19.02.2021, learned counsel for the Respondent has filed IA No.455 of 2021 on 8th March, 2021 for bringing additional documents on record. Learned counsel for the Respondent is directed to send copy of this IA to learned counsel for the appellant through email by Monday i.e. 14.3.2021. Learned counsel for the appellant is directed to file reply affidavit to this Interlocutory Application within two weeks.

List the appeal For admission (After Notice) on **31st March, 2021.**

(Justice Anant Bijay Singh)
Member (Judicial)

(Ms Shreesha Merla)
Member (Technical)

Bm/nn